IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-343/(ND)/2017

In the matter of Navrana Advanced Nano Products **Developers International**

....PETITIONER

SECTION:

Under Section 10 of IBC Code, 2016

Order delivered on 10.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Juhi Bhambhani, Advocate &

Mr. Sanjay Bhatt, Advocate

For the Respondent/Corporate Debtor: Ms. Yamini Khurana, Advocate for

Financial Creditor.

ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to file the co-relation statement between the annexures which have been prescribed in Form-6 relating to Insolvency & Bankruptcy Board of India (IBBI), (Application to Adjudicating Authority) Rules, 2016 and those actually filed along with the application duly supported by an affidavit and a copy of the same shall also be made available to the Financial Creditor, who has put in 故。 appearance i.e. M/s. Edelwiss Asset Re-Construction Company on notice. For the said purpose, 10 days time is granted.

List on 24.1.2018.

MEMBER (JUDICIAL)

Surjit 10.1.2018